National Company Law Tribunal Allahabad Bench

CPNO. 166/ALD/2017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL **COMPANY LAW TRIBUNAL ON 24.11.2017**

NAME OF THE COMPANY: Pradeep Chambey Us. Prospective Nichi Ltd SECTION OF THE COMPANIES ACT/1 & B CODE: 73(4) of the companies Act, 2013

SI. NO.	Name Designation	Representation	Signature
<u>1.</u>	Rigaznoldin Anson' Advocate	Applicant	24-11-12
<u>2.</u>			24-11-17

CP No. 166/ALD/2017

Advocate Sh. Reyaguddin Ansari for the petitioner. The present case is filed as a fresh case under section 73(4) of The Companies Act, 2013. The Registry has made scrutiny pointing out certain defects in the petition on its maintainability that apart, attention of petitioner counsel is drawn to Para 2 of the prayer clause, seeking such relief that may not be incorporated in application filed section 73(4) of the Companies Act, 2013.

At this stage, the learned counsel appearing for petitioner seeks liberty to make necessary amendment in the present petition. Therefore, liberty is granted to file a formal memo seeking withdrawal of the present petition to file fresh one.

The matter be listed on 21st December 2017.

Dated: 24.11.2017

Shri H.P. Chaturvedi, Member (Judicial)

Typed by: MD. Zaid (Stenographer)